

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 309**  
**IB-2240(ND)2019**  
**New IA-3345/2024**

**IN THE MATTER OF:**

**M/s. Hi Tech Resource Management Limited ... Applicant/Petitioner**

**Versus**

**M/s. Overnite Express Limited ... Respondent**

**Under Section: 7 of IBC, 2016 (Liq.)**

**Order delivered on 09.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Liquidator : Adv. Abhishek Anand, Krishna Sharma**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-3345/2024:** The IA has been preferred by the Liquidator for taking 3<sup>rd</sup> Progress Report on record.

For the reasons stated therein, **the IA is allowed** and the 3<sup>rd</sup> Progress Report is kept on record, subject to all just exceptions.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**